

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

O.A. No.409 of 1997

Present : Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)  
Hon'ble Mr. S. Biswas, Administrative Member

1. Shri Jagat Narayan Singh, S/o Late  
Ashunandan Singh, residing at 23,  
Beniapara Lane, Srirampur, P.O.  
Srirampur, Dist. Hooghly

2. Shri Sanat Kumar Mondal, S/o Shri  
Manohar Mondal, residing at Vil.  
Muktarpur, P.O. Muktarpur, Dist. Hooghly

... Applicants

VS

1. The General Manager, Eastern Rly.,  
Calcutta-1  
2. The Sr. Divisional Personnel Officer,  
Eastern Rly., Howrah  
3. The Yard Superintendent, Eastern  
Railway, Howrah Goods

... Respondents

For the Applicants : Mr. A. Chakraborty, counsel

For the Respondents : Ms. R. Basu, counsel

: : Date of order: 14-01-2003

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, VC(J)

Heard both the learned counsel for the parties.

2. In this application the two applicants state that they were earlier engaged as Hot Weather Casual Labour in 1982-83 but their grievance is that they have not been placed in the Live Casual Labour Register (LCLR).

3. This application has been filed on 16.4.97. Learned counsel for the applicants submits that persons who were disengaged by the respondents subsequent to the applicants have since been re-engaged by the respondents and their cases have been ignored. However, to a query raised by the Bench, the learned counsel for the applicant has categorically submitted that no representation was made to the respondents by the applicants prior to the filing of this OA. He also states <sup>that</sup> certain judgments of the

Tribunal are relevant to his case.

4. We have carefully considered the submissions of the learned counsel for the parties and perused the documents on record.

5. In the facts and circumstances of the case and having regard to the provision of Section 20 of the Administrative Tribunals Act, 1985, the OA is dismissed. However, since the case had been admitted and was pending in the Tribunal for a number of years, if the applicants submit a self-contained representation to the respondents, they shall pass a reasoned and speaking order in accordance with law. We make it clear that we have not condoned any delay in the matter and the respondents shall pass the order in accordance with relevant law and rules and instructions on the subject with intimation to the applicants. No order as to costs.

*S. Biswas*

(S. Biswas)

MEMBER (A)

*Lakshmi Swaminathan*

(Smt. Lakshmi Swaminathan)

VICE-CHAIRMAN (J)

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